

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-15/2013(pt.I)/6488/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Darrang, Mangaldai.

Dated Guwahati, the ²¹ 21 July, 2023.

Sub:- Earned Leave.

Ref:- Your letter No. DJ(D) 4955, dtd. 15.07.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **conversion of Casual Leave into Earned Leave for two days from 10.05.2023 to 11.05.2023**, has been granted, subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you are allowed to hand over charge retrospectively to the next senior most Judicial Officer at the station.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-15/2013(pt.I)/6489-6490/A, dated , 21-07-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the leave application in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)